

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No.782 of 2020

Shyam Kishore

..... Petitioner

Versus

Central Coalfields Limited & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Ms. Shristi Sinha, Advocate

For the Respondent-C.C.L. : Mr. Manav Poddar, A.C. to Mrs. Darshna Poddar Mishra,

04/Dated: 08/07/2020

Heard, Ms. Shristi Sinha, learned counsel for the petitioner and Mr. Manav Poddar, learned counsel for the respondent-C.C.L.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Respondent-C.C.L. is directed to file counter-affidavit within four weeks.

Post the matter on 20.08.2020.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/